

(119)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 21/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/404/ (IB)/2017
NAME OF THE PETITIONER(S) : BIO RESIDUE ENERGY TECHNOLOGY PVT LTD
NAME OF THE RESPONDENT(S) : VELAN HOTEL LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. ROHAN RAJASEKARAN
Proxy counsel for
Petitioner

2. Velan Hotels Ltd
RESPONDENT

Counsel for
Petitioner

B. RAJ, RANA

RWR

mccidg

ORDER

Proxy representing senior counsel for petitioner present stating that the senior counsel could not attend before the Tribunal due to personal inconvenience. Counsel for respondent present and stated that the matter is being settled between the parties by way of compromise. He also stated that he intends to file a proposal for settlement. Counsel for respondent is directed to send a copy of the same to the other side and prayed time for making submissions on the final outcome of the settlement talks. Time extended at request. Put up on 08.12.2017 at 10.30 A.M.

-sd/-

K Anantha Padmanabha Swamy
Member (Judicial)